

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1863

ANSWERED ON:17.07.2009

BPL LIST

De Dr. Ratna;Naskar Shri Gobinda Chandra

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the list of people living Below Poverty Line (BPL) has been finalised by the States;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has received complaints regarding irregularities in preparation of BPL List in some States including West Bengal; and

(d) if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): All the States/UTs reported to have finalized the list of households living Below the Poverty Line (BPL) in the rural areas on the basis of BPL Census 2002 except Jammu & Kashmir, Kerala, Orissa, Sikkim, Tripura, Puducherry and Lakshadweep. The State-wise details of BPL Households identified are at Annexure-I.

(c) & (d): The BPL Census to identify the households in the rural areas living Below the Poverty Line is conducted by the States and UTs for which the Ministry of Rural Development provides technical and financial support. The Union Government has been receiving complaints relating to BPL list. These are forwarded to the concerned State Governments for necessary action. The guidelines of BPL Census 2002, allows for a provision of two stage appeal mechanism to redress the public grievances. Under the appeal mechanism, any household can file first appeal before the designated authority and if still not satisfied, final appeal can be filed with the District Collector. The appeal mechanism provided under the guidelines is a continuous process which has been followed by the States including West Bengal.